

**KARNATAKA LOKAYUKTA**

No:Compt/Uplok/GLB-2874/2016/ARE-5

Multi-storied Building,  
Dr.B.R. Ambedkar Veedhi,  
Bangalore,

Dated: 14/02/2018

**REPORT UNDER SECTION 12(3) OF THE KARNATAKA LOKAYUKTA  
ACT, 1984**

Sub: Proceedings against (1)Gangamma, PDO, Mattur Grama Panchayath, Lingasugur Taluk, Raichur District, (2)Maanappa, Bill Collector, Mattur Grama Panchayath, Lingasugur Taluk, Raichur District, (3) Amaregowda, Computer Operator, Mattur Grama Panchayath, Lingasugur Taluk, Raichur District, (4)Gundamma, President, Mattur Grama Panchayath, Lingasugur Taluk, Raichur District land (5) H.Ravindra, PDO, Mattur Grama Panchayath, Lingasugur Taluk, Raichur District (Retired) - regarding their misconduct as public servants -reg.

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On the basis of complaint filed by Sri.Sharanappa s/o Mahantappa Nandavadagi, Mattur Grama Panchayath, Lingasugur Taluk, Raichur District(hereinafter referred to as 'complainant' for short) against (1) PDO, Mattur Grama Panchayath, Lingasugur Taluk, Raichur District, (2) Bill Collector, Mattur Grama Panchayath, Lingasugur Taluk, Raichur District and (3)Computer Operator, Mattur Grama Panchayath, Lingasugur Taluk, Raichur District alleging that they have committed misconduct, an investigation was taken up after invoking Section 9 of Karnataka Lokayukta Act, 1984.

## **2. ACCORDING TO THE COMPLAINANT:**

(i) PDO of Mattur Grama Panchayath has allotted houses to persons who are not eligible for the benefit in violation of the rules.

(ii) PDO of Mattur Grama Panchayath has created bogus bills in the names of 3 to 4 beneficiaries for the same house.

(iii) Bill Collector of Mattur Grama Panchayath has amassed wealth and he is having car, two storied house and two wheeler vehicle, though he is only a bill collector.

(iv) Computer Operator of Mattur Grama Panchayath is receiving bribe from labourers to enter their names in NMR.

3. PDO of Mattur Grama Panchayath has submitted comments stating that beneficiaries are identified in the Village meetings and the amount is paid to the beneficiaries on the completion of each stage of construction. Grants released under 13<sup>th</sup> and 14<sup>th</sup> Finance Scheme is spent in accordance with Rules and no bogus bills are prepared. All the information required by the Complainant under RTI is furnished to him.

4. Bill Collector has submitted comments stating that he has not prepared any bogus bills and amount is credited to the account of beneficiaries. He has purchased Tata Motor Vehicle by raising loan. Two floured houses is his ancestral property and it is in the name of his brother. His brother has constructed house by raising loan of Rs.2,50,000/- from finance Company . He has purchased Hero

Passion Xpro by raising loan from Muttut Finance and the allegations made in the Complaint are false.

5. Computer Operator has submitted comments stating that he has entered the names of labourers in NMR on the instructions of his higher officers.

6. Report was called for from S.P., Lokayukta, Raichur on the Complaint. S.P., Lokayukta, Raichur got investigation done through Dy.S.P., Lokayukta, Raichur (I.O. for short) and submitted the report of I.O.

7. Report of I.O is that:

i) Under Indira Awas scheme , during 2012-13 GPS of three beneficiaries 1) Gangamma 2)Laxmi and 3) Laxmidevi are taken in front of one common house and amount is paid to all the three beneficiaries.

ii) During 2013-14 amount is paid to Laxmi, who is beneficiary under Basava Vasathi Yojane though she has not constructed house and produced GPS of unfinished shed constructed in her land.

iii) Beneficiary Sarojamma by showing unfinished shed constructed by beneficiary Laxmi has received the amount.

iv) Beneficiaries have given statement that they have not constructed houses, but they have received the amount.

v) a) Gangamma, PDO, Mattur Grama Panchayath , b) Gundamma, President of Mattur Grama Panchayath , c) Mounesh, Bill Collector & d)Amaregowda, Computer Operator are responsible for making payment to beneficiaries 1)

Gangamma 2)Laxmi and 3) Laxmidevi, 4) Laxmi w/o Beerappa & 5) Sarojamma though they had not constructed the houses.

vi) Amount has been released in favour of 61 beneficiaries under Basava Vasathi Scheme and Indira Awaz Scheme without verifying four stages of construction a) H.Ravindra, PDO, Mattur Grama Panchayath, b) Gangamma, PDO, (c) Maanappa, Bill Collector, d) Amaregowda, Computer Operator & e)Gundamma, president are responsible for making payment.

vii) Grants under 13<sup>th</sup> and 14<sup>th</sup> Finance scheme is spent for different works. Cash book, stock register and Distribution Register were not maintained. Gangamma , PDO is responsible for not maintaining the said registers.

8. After receiving the report of I.O.,1) Gangamma, PDO, Mattur Grama Panchayath , 2)Manappa, bill collector,3)Amaregowda, computer operator, 4)Gundamma, President of Mattur Grama Panchayath and 5)H.Ravindra, PDO, Mattur Grama Panchayath have been impleaded as Respondents 1 to 5 and copy of Complaint and report of Dy.S.P., were sent to them for their comments.

9. Respondent no. 1, 2 & 3 have submitted comments. Respondents 4 & 5 have not submitted comments though they have received our letter.

10. Respondent No.1 has submitted comments stating that since the number of beneficiaries are increasing, it is not possible to get GPS of all the houses in time. Therefore the amount cannot be released to the beneficiaries in time. Therefore the work of taking

GPS and the responsibility of housing schemes are entrusted to tax collectors.

11. Respondent nos. 2 and 3 have submitted comments denying the allegations.

12. In view of the report of I.O. which prima facie show that respondents 1 to 5 are responsible for making payments to the following beneficiaries though they had not constructed houses and not completed construction of houses and respondent no 1 Gangamma, PDO had not maintained cashbook, stock register & distribution register, comments submitted by Respondent Nos.1 to 3 are not acceptable to drop the proceedings against them.


Sl. No.	Name of beneficiaries	Code No.
1	Gangamma w/o Mallaiah	264266
2	Lakshmi w/o Manaiah	264267
3	Lakshmidevi w/o Hanamantha	196463
4	Sarojamma w/o Durgappa	291284
5	Lakshmi w/o Beerappa	284962

13. The allegations of misappropriation of amount is a continuing misconduct.

14. Since the said facts and materials on record prima facie show that Respondent No.1-Gangamma, PDO, Mattur Grama Panchayath, Lingasugur Taluk, Raichur District, Respondent No.2-Maanappa, Bill Collector, Mattur Grama Panchayath, Lingasugur Taluk, Raichur District, Respondent No.3- Amaregowda, Computer Operator, Mattur Grama Panchayath, Lingasugur Taluk, Raichur District, Respondent No.4-Gundamma, President, Mattur Grama Panchayath, Lingasugur Taluk, Raichur District and Respondent

No.5- H.Ravindra, PDO, Mattur Grama Panchayath, Lingasugur Taluk, Raichur District (Retired) have committed misconduct under Rule 3(1) of KCS (Conduct) Rules, 1966 recommendation is made under section 12(3) of Karnataka Lokayukta Act, 1984 to the Competent Authority to initiate Disciplinary proceedings against Respondent No.1-Gangamma, PDO, Mattur Grama Panchayath, Lingasugur Taluk, Raichur District, Respondent No.2-Maanappa, Bill Collector, Mattur Grama Panchayath, Lingasugur Taluk, Raichur District, Respondent No.3- Amaregowda, Computer Operator, Mattur Grama Panchayath, Lingasugur Taluk, Raichur District and to entrust the inquiry to the Hon'ble Upalokayukta-1 under Rule 14-A of Karnataka Civil Service (Classifications, control and Appeal) Rules, 1957. Further it is recommended to take action against Respondent No.5- H.Ravindra, PDO, Mattur Grama Panchayath, Lingasugur Taluk, Raichur District (Retired) under Rule 214(2)(b) of KCSRs as he has retired and also to take action against Respondent No.4-Gundamma, President, Mattur Grama Panchayath, Lingasugur Taluk, under the provisions of Karnataka Panchayath Raj Act.

15. Further, as per section 12(4) of Karnataka Lokayukta Act, 1984 the Competent Authority to intimate Hon'ble Upalokayukta-1 within one month from the date of receipt of this report, the action taken or proposed to be taken on this report. Connected records are enclosed.

  
(Justice N.ANANDA)  
Upalokayukta-1, 4/2  
KARNATAKA STATE,  
BENGALURU.

